

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 620 of 2020

Krishna Kumar Sharma	Petitioner
	Versus		
State of Jharkhand	Opp. Party

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	:	Mrs. Jasvindar Mazumdar, Advocate
For the State	:	APP

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/09.09.2021: Three weeks' time, as a last chance, is granted for removal of the defects, subject to payment of Rs.1000/- to the Advocates' Clerks Association, Jharkhand High Court, Ranchi.

(Rajesh Kumar, J.)

Ravi/-